

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:2887
ANSWERED ON:10.05.2006
DISTRICT PLANNING COMMITTEE
Barad Shri Jashubhai Dhanabhai

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether it is mandatory to set up District Planning Committees; and
(b) if so, the States and districts where District Planning Committees are yet to be set up?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a):- Yes, Sir. Article 243ZD of the Constitution provides that there shall be constituted in every State at the district level a District Planning Committee to consolidate the plans prepared by the Panchayats and the Municipalities in the district and to prepare a draft development plan for the district as a whole. The legislature of a State may, by law, make provision with respect to the composition of the District Planning Committees and the manner in which the seats in such Committees shall be filled provided that not less than four-fifths of the total number of members of such Committee shall be elected by, and from amongst the elected members of the Panchayat at the district level.

(b):- The status of the constitution of District Planning Committee in States is annexed.

ANNEXE

i) Status of Constitution of District Planning Committee in States

Sl. No.	State	DPC constituted (Yes/No)
1	Andhra Pradesh	No
2	Arunachal Pradesh	No
3	Assam	Yes, but not yet in all districts
4	Bihar	Yes
5	Chhattisgarh	Yes
6	Goa	Yes
7	Gujarat	No
8	Haryana	No (due to fresh elections)
9	Himachal Pradesh	No (due to fresh elections)
10	Jharkhand	No
11	Karnataka	No (due to fresh elections)
12	Kerala	Yes
13	Madhya Pradesh	Yes
14	Maharashtra	No
15	Manipur	Yes
16	Orissa	No
17	Punjab	No
18	Rajasthan	Yes
19	Sikkim	Yes
20	Tamil Nadu	Yes
21	Tripura	No
22	Uttar Pradesh	No
23	Uttaranchal	No
24	West Bengal	Yes

ANNEXE contd.

ii) The latest details of States that have not constituted DPCs, classified according to reasons therefor, are given below:

a. Not Constituted, Panchayat Elections yet to be held.

1 Jharkhand

b. DPCs not constituted and no legal provision exists for the same

- 1 Gujarat
- 2 Arunachal Pradesh
- 3 Tripura
- 4 Orissa##

The State has a legislation for constituting the District Planning Committees, but they are nominated bodies, not constituted in accordance with Article 243ZD.

c. DPCs not notified or constituted, even though legal provision exists.

Sl.No.	State	Remarks
1	Andhra Pradesh	Ordinance issued in Sept`05. Replaced now by legislation.
2	Maharashtra	Legislation for DPCs was passed but has not been implemented.
3	Uttar Pradesh	Legislation enacted in 1999 but not implemented.
4	Uttaranchal	Has inherited U.P Panchayati Raj Act. DPCs not notified..
5	Punjab	Legislation has been enacted in Oct`05.

d. Not re-constituted after fresh elections to Panchayats.

S.No.	State	Remarks
1	Assam##	Elections were held in January 2002.
2	Haryana	Elections were held in March 2005.
3	Himachal Pradesh	Elections were held in December`05.
4	Karnataka	Election to the Taluk and Zilla Panchayat were concluded in December 2005.

##Constituted only in 10 out of 27 districts.